

# HIGH COURT OF CHHATTISGARH : BILASPUR

## NOTIFICATION

No. 8587 /Rules/2017

Bilaspur dated 07/10/2017

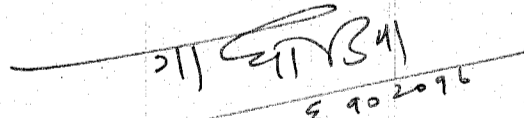
In exercise of the powers conferred under Articles 225 and 227 of the Constitution of India, the High Court of Chhattisgarh is pleased to make the following further amendments in the High Court of Chhattisgarh Rules, 2007, which shall come into force from the date of its publication in the Chhattisgarh Gazette :—

## AMENDMENTS

Rule 140 (23) of High Court of Chhattisgarh Rules, 2007 be substituted by the following provision :-

- “23 (i) **Arbitration Application** : All arbitration applications under Arbitration Act, 1940 or under the Arbitration and Conciliation Act, 1996 excluding requests for appointment of arbitrator under Section 11 (4), (5) or (6) of the 1996 Act.
- (ii) **Arbitration Request** : All arbitration requests under Section 11 (4), (5) or (6) of the Arbitration and Conciliation Act, 1996.
- (iii) **Arbitration Appeal** : Appeals under the Arbitration Act, 1940 or the Arbitration and Conciliation Act, 1996.”

By order of Hon'ble the High Court

  
21/10/17  
2017  
(Gautam Chourdiya)  
Registrar General